

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8613-8614/2022

[Arising out of impugned final judgment and order dated 02-12-2019 in WA No. 1486/2019 10-12-2021 in RP No. 90/2020 passed by the High Court of Madhya Pradesh Principal Seat at Jabalpur]

RAKESH KUMAR CHARMAKAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ORS.

Respondent(s)

(IA No. 60190/2023 - APPLICATION FOR PERMISSION AND IA No. 60191/2023 - EXEMPTION FROM FILING O.T.)

Date : 31-01-2025 These matters were called on for pronouncement of judgment today.

For Petitioner(s) :Mr. S K Gangele, Sr. Adv.  
Ms. Shashi Kiran, AOR  
Ms. Priya Sharma, Adv.

For Respondent(s) :Ms. Mrinal Gopal Elker, AOR  
Mr. Chinmoy Chaitanya, Adv.  
Ms. Chhavi Khandelwal, Adv.

Hon'ble Mr. Justice Vikram Nath pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Prasanna B. Varale.

Leave granted.

The appeals are allowed in terms of the signed reportable judgment.

Pending application(s), if any, shall also stand disposed of.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER

(Signed reportable judgment is placed on the file.)

